## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:118
ANSWERED ON:19.11.2009
NORMS FOR AIRLINES TO FLY ABROAD

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## Will the Minister of CIVIL AVIATION be pleased to state:

- (a): whether the Government has taken any decision to allow only those Indian carriers to fly abroad that have an experience of flying for five years and have a fleet of at least 20 aircraft.
- (b): if so, the reason therefor;
- (c): whether the Government has also put same condition for foreign carriers;
- (d): if so, the details thereof; and
- (e): if not, the reasons therefor?

## **Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a): Yes, Sir.
- (b): The Government in 2004 considered that designation of Indian scheduled carriers for operations on international routes may be subject to proven credentials of the airlines in the domestic sector and had approved that only Indian scheduled carriers with a minimum of 5 years continuous operations and having minimum 20 aircraft in their fleet be allowed to operate on international routes.
- (c) to (e): The policy which guides international operations by foreign carriers/airlines is the prerogative of the respective foreign country.